NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU DAILY CAUSE LIST DATED **20.11.2025 (THURSDAY)**CHENNAI BENCH **(HYBRID MODE) 10:30 AM**

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In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial), Hon'ble Mr. Indevar Pandey, Member (Technical)

Note: No Mention will be permitted without prior consent of the other side.

For Admission (Fresh Cases)

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|--|---|------------------------|---------------------------------|
| 1. | Comp App (AT) (CH) (Ins) No. 512/2025 Delay in refiling IA No. 1619/2025 | Smartpaddle Technology Pvt Ltd Vs OTIS Textiles Pvt Ltd | Mr. Mahesh Deshmukh | |
| 2. | Comp App (AT) (CH) No. 141/2025 For Condone Delay IA No. 1549/2025 Delay in refiling IA No. 1621/2025 | Jose Thomas Vs JRT Rock Products Pvt Ltd & 11 Ors. | Mr. P Sanjay | |
| 3. | Comp App (AT) (CH) No. 134/2025 Interim Injunction IA No. 1479/2025 | Vedre Vajender Rao Vs Speed Projects and Infrastructure Pvt Ltd & 10 Ors. | Mr. TK Bhaskar | |
| 4. | Comp App (AT) (CH) (Ins) No. 579/2025 For Direction IA No. 1632/2025 For Condone Delay IA No. 1633/2025 | Shailendra Ajmera RP of Think & Learn Pvt Ltd Vs Amazon Web Services India Pvt Ltd | Ms. Lakshana Viravalli | |
| 5. | Comp App (AT) (CH) No. 156/2025 For Stay IA No. 1630/2025 For Exemption IA No. 1631/2025 | Julabo Siskin (Asea) Private Limited & 3 Ors. Vs Markus Juchcheim & Anr. | Mr. Chaitanya | Ms. Anusha Peri For Caveator |

Defective Cases

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|---|---|------------------------|----------------------------|
| 6. | Comp App (AT) (CH) No. 154/2025 Delay in refiling IA No. 1626/2025 For Stay IA No. 1627/2025 (With defects) | Bongu Bhima Rao & Anr. Vs Narasimha Vara Prasad Anala & 69 Ors. | Mr. D Narendar Naik | |

For Admission (After Notice)

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|---|--|-------------------------------|------------------------------|
| 7. | Comp App (AT) (CH) (Ins) No. 10/2024 For Exemption IA No. 37/2024 For Stay IA No. 39/2024 Leave to file IA No. 40/2024 | Regional Commissioner II, EPFO Vs Panyam Cements and Mineral Industries Ltd. & 3 Ors. | Dr. S Vidya | Mr. R Sivaraman- R1 R3 R4 |
| 8. | Comp App (AT) (CH) (Ins) No. 146/2025 For Exemption IA No. 392/2025 For Stay IA No. 393/2025 | Sri Amman Metal Works, rep by its Partner, P Karuppasamy Vs Dindigul Steel Rolling Mills Pvt Ltd | Mr. S Anand | Mr. G Vairava Subramaniam |
| 9. | Comp App (AT) (CH) (Ins) No. 219/2025 For Stay IA No. 618/2025 For Intervention IA No. 1625/2025 | TruPro Insolvency Services LLP RP of Amar Prakaash Developers Pvt Ltd Vs Aadarsh Surana Suspended Director & 6 Ors | Mr. R Sivaraman | Mr. K Pawan Jhabakh R1 |
| 10. | Comp App (AT) (CH) (Ins) No. 399/2025 | Bank Of Baroda Vs Rayapati Sambasiva Rao & Anr | Mr. VVSN Raju | Mr. L Narasimham |

For Hearing

| S.No. | Case No. | Name of the Parties | Counsel for Appellants | Counsel for Respondents |
|-------|--|---|--------------------------------|--|
| 11. | TA (AT) No. 256/2021 (Comp App (AT) (Ins) No. 28/2021 For Stay IA No. 70/2021) | The Kerala State Pollution Control Board & Anr. Vs Merchem Ltd & 23 Ors | Ms. Rema Smrithi VK | Mr. Aditya Verma R1 |
| 12. | Comp App (AT) (CH) No. 21/2021 For Urgent Hearing IA No. 263/2023 | Ravi Kizhedath & Anr. Vs Hearts Malabar Clinical Solutions Pvt Ltd & 4 Ors. | Mr. Bijoy P Pulipra | Dr. KS Ravichandran R1- R3 Mr. Sankar P Panicker R4, R5 |
| 13. | Comp App (AT) (CH) (Ins) No. 107/2022 | Late Hemalatha K Reddy, Proprietor of Sarath Fuels Vs KPN Travels India Ltd. | Ms. Priyadarshini Natarajan | Mr. L Narasimha Varman |
| 14. | Comp App (AT) (CH) (Ins) No. 424/2022 | Shri Rokadoba Maharaj Ginning & Pressings Pvt Ltd Vs The Sri Venkatesa Mills Ltd | Mr. Rishabh Gupta | |

INSTRUCTIONS FOR SMOOTH VC HEARINGS

- 1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: (a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person
- 2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter "Mentioning-Name".
- 3. After joining, it must be ensured that **the video is always on 'OFF' mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- 4. Detailed instructions for joining video conferencing are made available at: https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf
- 5. The appearance slips may be sent at: vcnclatchennai5@gmail.com
- 6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- 7. For any technical support Parties may contact the following officials during the office hours on working days:

VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. Ram Prasath B. (044-28880500), or through email on **e-mail ID**: vcnclatchennai5@gmail.com

Copy to:

By the order of Hon'ble Member (Judicial)

Chennai Bench

1. Notice Board

2. Website: www.nclat.nic.in